

भाटी खान के कर्मकारों को मजदूरी का भुगतान

1514. श्री सुनील कुमार पट्टनायक :

कुमारी शुशीला तिरिया :

क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को 1986-87 के दौरान भाटी खानों में कार्य कर रहे हजारों मजदूरों को मासिक वेतन दिलाये जाने के संबंध में श्री लाड राम, प्रधान श्रमिक सुधार समिति, संजय कालानी, महरोली, नई दिल्ली से कोई शिकायत/अभ्यावेदन प्राप्त हुआ है ; और

(ख) यदि हां, तो इस संबंध में ब्यौरा क्या है और उस पर सरकार द्वारा क्या कार्यवाही की गयी है ?

श्रम मंत्रालय के राज्य मंत्री (श्री पी० ए० संगमा) : (क) श्रम मंत्रालय में ऐसी कोई शिकायत/अभ्यावेदन प्राप्त नहीं हुआ है ।

(ख) प्रश्न नहीं उठता ।

Reserve Forest Area in Tripura

1515. SHRI NARAYAN KAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) how many acres of land is situated within the area of Reserve Forest in the State of Tripura;

(b) what is the percentage of land kept within the Reserve Forest area in proportion to the total land of the State;

(c) how many people are residing in the Reserve Forest area; and

(d) how many acres of cultivable land are within the Reserve Forest area?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL):

(a) The area of Reserved forests during

1985-86 in the State of Tripura was approximately 3862 sq. km.

(b) The land notified as Reserved forest is about 37 per cent of the geographical area.

(c) and (d) No survey has been carried out.

Release of cultivable land in Tripura declared as Reserve Forest area

1516. SHRI NARAYAN KAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether any proposal has been sent by the Government of Tripura to the Government of India to release the home-stead of permanent residents and their cultivable land from the Reserve Forest area;

(b) whether any steps have been taken by the Government of India to release such land; if not, what are the reasons therefor; and

(c) whether it is a fact that extension of rubber plantation has been hampered as permission is not being given by the Department?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL):

(a) No, Sir.

(b) Does not arise.

(c) Raising of rubber plantations on forest lands is use of forest land for non-forestry purpose, and as such requires prior permission of the Central Government under the provisions of the Forest (Conservation) Act, 1980. The Government of Tripura have submitted no proposals to the Central Government for raising rubber plantations on forest lands.